

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 1155 of 2019**

**IN THE MATTER OF:**

**Morpheus Developers Pvt. Ltd.**

**...Appellant**

**Versus**

**Sandeep Kumar Bhatt (R.P.)**

**...Respondent**

**Present:**

**For Appellant :            Mr. Santosh Kumar, Mr. Rajiv R. Mishra, Mr. M.P. Singh and Mr. Siddhartha Nagpal, Advocates**

**O R D E R**

**11.11.2019**        The Appellant – ‘Morpheus Developers Pvt. Ltd. submits that the settlement has been reached between the Directors and Financial Creditors (Allottees) on whose behalf the ‘Corporate Insolvency Resolution Process’ was initiated.

2.        After filing of the ‘terms of settlement’, this Appellate Tribunal on 4<sup>th</sup> June, 2019 passed an order. In this background, the Adjudicating Authority (National Company Law Tribunal), Principal Bench, New Delhi directed to pay the ‘Corporate Insolvency Resolution Process’ cost including the Fee of the ‘Resolution Process’ by the impugned order 18<sup>th</sup> September, 2019.

3.        After some arguments, the learned counsel for the Appellant sought permission to withdraw the Appeal with the prayer to allow the Appellant to pay the total amount by 2<sup>nd</sup> December, 2019. The prayer is allowed without any liberty to challenge the same very impugned order dated 18<sup>th</sup> September, 2019 before this Appellate Tribunal.

The Appeal is disposed of as withdrawn and allowing the Appellant – ‘Morpheus Developers Pvt. Ltd.’ to pay the total amount to the ‘Resolution Professional’ towards the Fee and cost by 2<sup>nd</sup> December, 2019.

[Justice S.J. Mukhopadhaya]  
Chairperson

[Justice Venugopal M.]  
Member (Judicial)

[Justice Jarat Kumar Jain]  
Member (Judicial)

/ns/gc

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